

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

16.04.2012

OA No. 212/2012

Mr. G.S. Gill, Counsel for applicant.

The present OA has been preferred by the applicant seeking for an appropriate order or direction regarding stepping up of his pay w.e.f. 01.01.2006 at par with his juniors. In this regard the applicant has also served a legal notice for demand of justice dated 17.10.2011 (Annexure A/2) but the same is still pending for consideration.

Having heard the learned counsel for the applicant, we are of the opinion that ends of justice will be met if we direct the respondents to consider and decide the legal notice for demand of justice of the applicant dated 17.10.2011 (Annexure A/2) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order. Order accordingly.

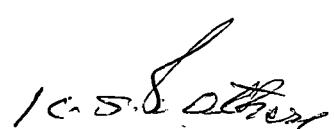
If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar  
(Anil Kumar)  
Member (A)

ahq



  
(Justice K.S. Rathore)  
Member (J)